

Item No. 02

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 621/2018  
(M.A. No. 1505/2018)  
(Earlier O.A. No. 58/2017)

Mahendra Pandey

Applicant(s)

Versus

Union of India & Ors.

Respondent(s)

Date of hearing: 16.01.2019

**CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON  
HON'BLE MR. JUSTICE S.P. WANGDI, JUDICIAL MEMBER  
HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER  
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER**

For Applicant(s): Mr. Gaurav Kumar Bansal, Advocate

For Respondent (s): Mr. Pradeep Misra, Advocate for UPPCB  
Mr. Abhishek Yadav, Mr. Utkarsh Sharma,  
Advocates for State of UP  
Mr. Raj Kumar, Advocate for CPCB

**ORDER**

1. The issue for consideration is disposal of e-waste and black powder generated in the process. The matter was dealt with by this Tribunal in earlier orders.
2. On 10.09.2018, the Tribunal considered the report of the CPCB that illegal and unscientific disposal of e-waste was taking place in violation of the Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016. Level of mercury was found to be above screening level at Ramganga River. It was observed that District Administration was not able to handle the situation inspite of repeated orders. Accordingly, the Chief Secretary, Uttar Pradesh was directed to monitor the steps to be taken in the interest of public health and to report compliance to this Tribunal.
3. On 16.10.2018, compliance report furnished by the Chief Secretary, Uttar Pradesh was considered. The report stated that the action plan

was prepared and timelines were laid down. Stage-I provided for temporary storage and Stage-II provided for permanent treatment and disposal in Treatment Storage Disposal Facility (TSDF). Direction was issued to take further steps and furnish an interim report.

4. Accordingly, interim progress report has been received on 08.01.2019 stating that the work has been allotted to M/s. Sangam Mediserve Private Limited and the Uttar Pradesh State Pollution Control Board (UPSPCB) had granted Consent to Establish. Environment Impact Assessment (EIA) has been undertaken. Further progress report has been handed over today stating that the process for public consultation is being undertaken.
5. Learned Counsel for the UPPCB states that all the steps required in the matter will be completed before 08.02.2019 which is the timeline proposed. The Central Pollution Control Board (CPCB) has issued MOP in the matter.
6. In view of above, the matter may now be listed for further consideration on 08.03.2019 instead of the earlier scheduled date.
7. Further progress report in the matter be filed before the next date.

Adarsh Kumar Goel, CP

S.P. Wangdi, JM

K. Ramakrishnan, JM

Dr. Nagin Nanda, EM

January 16, 2019  
Original Application No. 621/2018  
DV